

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2965

ANSWERED ON:14.03.2011

VIOLATION OF ENVIRONMENTAL NORMS

Shankar Alias Kushal Tiwari Shri Bhisma;Singh Shri Radhey Mohan

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has records of building constructed in violation of environmental norms;
- (b) if so, the action taken by the Government against the erring officials of local administration who have approved construction of such buildings, State-wise;
- (c) the number of such buildings demolished by the Government during last three years, Year-wise and State-wise; and
- (d) the number of buildings approved by the Government for the recovery of compensation, State-wise and Year-wise?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH):

- (a) & (b) The requirement for an environmental clearance for the Building and Construction projects was stipulated from July 2004 under the Environment Impact Assessment (EIA) Notification, 1994, as amended on 07.07.2004. The requirement was maintained under the EIA Notification, 2006. In cases of any report of violation, they are referred to the Secretary, Department of Environment of the concerned State Governments/ UT Administration, for examination and initiation of action under the Environment (Protection) Act, 1986.
- (c) & (d) Such statistics are not maintained in the Ministry.